

No.L-11025/1/2009-Jus
Government of India
Ministry of Law and Justice
(Department of Justice)

Jaisalmer House, Mansingh Road,
New Delhi, dated the 12th October, 2009.

To

The Chief Secretaries,
All State Govts./UT of Delhi and Chandigarh,

Subject: Payment of Dearness Allowance to the Judges of Supreme Court and High Courts.

Sir,

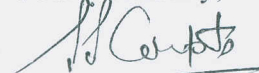
I am directed to refer to this Department's letter number L-11025/1/2009-Jus dated 25th March, 2009 on the above subject and to say that the Ministry of Finance, Department of Expenditure, vide O.M. No.1(6)/2009-E.II(B) dated 18th September, 2009 (copy enclosed) has revised the rates of Dearness Allowance (D.A.) payable to Central Government employees w.e.f.1st July, 2009. As per the revised rates the Central Govt. employees are entitled to Dearness Allowance @ 27% (revised from 22% to 27%) on the salary payable to them based on the CCS (Revised Pay) Rules, 2008.

2. The revised rates of Dearness Allowance are also admissible to the Members of All India Services by virtue of the provisions contained in Rule 3 of the All India Service (D.A) Rules, 1972.

3. By virtue of the provisions contained in Rule 2 of High Court Judges Rules, 1956 and Rule 6 of the Supreme Court Judges Rules, 1959, the Judges of the High Courts and Supreme Court are also entitled to the revised rates of Dearness Allowance w.e.f.01.07.2009 at the same rates (27% of the salary) as are admissible to the members of All India Service drawing basic pay of Rs.80,000/- p.m. and above. The admissibility of Dearness Allowance would be subject to other conditions as stipulated by D/o. Expenditure's above-mentioned O.M.

4. This issues with the concurrence of Integrated Finance Division vide Dy. No.443/D.S.(F)/LD dated the 5th October, 2009.

Yours faithfully,



(P.P. Gupta)

Under Secretary to the Govt. of India
Tel: 23070108.

Copy forwarded for information and necessary action to:

1. The Secretary General, Supreme Court of India, New Delhi.
2. The Registrar General, all High Courts.
3. The Pay and Accounts Office, Supreme Court of India, New Delhi.

.....2/-

4. The Pay and Accounts Office No. XIV, Shanker Road, Fire Station Building New Delhi.
5. Accountant Generals of all States.
6. The O/o C&AG, Bahadur Shah Zafar Marg, New Delhi.
7. The Central Administrative Tribunal, 61/35, Copernicus Marg, New Delhi.
8. DS (Fin.), M/o Law & Justice, Shastri Bhavan, New Delhi.
9. Guard file.



(P.P. Gupta)

Under Secretary to the Govt. of India

No. 1(6)/2009-E-II (B)
Government of India
Ministry of Finance
Department of Expenditure

New Delhi, the 18th September, 2009

OFFICE MEMORANDUM

Subject: Payment of Dearness Allowance to Central Government employees - Revised Rates effective from 1.7.2009.

The undersigned is directed to refer to this Ministry's Office Memorandum No. 1 (1)/2009-E-II (B) dated 13th March, 2009 on the subject mentioned above and to state that the President is pleased to decide that the Dearness Allowance payable to Central Government employees shall be enhanced from the existing rate of 22% to 27% with effect from 1st July, 2009.

2 The provisions contained in paras 3, 4 and 5 of this Ministry's O.M. No. 1 (3)/2008 -E-II (B) dated 29th August, 2008 shall continue to be applicable while regulating Dearness Allowance under these orders.

3 The additional installment of Dearness Allowance payable under these orders shall be paid in cash to all Central Government employees.

4 These orders shall also apply to the civilian employees paid from the Defence Services Estimates and the expenditure will be chargeable to the relevant head of the Defence Services Estimates. In regard to Armed Forces personnel and Railway employees separate orders will be issued by the Ministry of Defence and Ministry of Railways, respectively.

5 In so far as the persons serving in the Indian Audit and Accounts Department are concerned, these orders issue after consultation with the Comptroller and Auditor General of India.



(R. Prem Anand)

Under Secretary to the Government of India

To

All Ministries/Departments of the Government of India as per standard distribution list etc.

Copy (with usual number of spare copies) to C&AG, UPSC etc. as per standard list.